

Central Administrative Tribunal  
Principal Bench: New Delhi

OA 46/97

New Delhi this the 13th day of November 1997.

Hon'ble Mr. R.K.Ahooja, Member (A)

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1. Vikesh Kumar  
S/o Sh. Ved Prakash Parashar  
R/o Qr.No.7, Type-III  
ITI Campus, Vivek Vihar  
Delhi.

2. Anil Kumar  
S/o Sh. Krishan Chand Sharma  
R/o E-181 Vijay Vihar  
Sector 4, Rohini  
Delhi.

3. Deepak Kumar  
S/o Gopal Chand  
R/o House No.40 H-Block  
Ganga Vihar  
Delhi. ....Applicants.

(By advocate: Mrs Rani Chhabra through proxy Ms Richa)

Versus

Union of India through

1. Secretary  
Ministry of Communications  
Dept of Telecommunications  
Sancheti Bhawan  
New Delhi.

2. The General Manager  
Dept of Telecom  
Raj Nagar  
Ghaziabad

3. The Area Manager (Telecom)  
Main Telephone Exchange  
Sector 19, Noida  
Dist. Ghaziabad, UP.

4. The Chief Accounts Officer  
Main Telephone Exchange  
Dist. Ghaziabad. ....Respondents.

(By advocate: Mr. M.M.Sudan)

O R D E R (oral)

By Mr R.K.Ahooja, Member (A)

Applicants who had been working with the respondents on casual basis seek a direction for quashing of the order of termination as well as a direction to the respondents to take back the applicants on work.

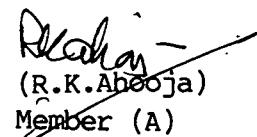
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2. Respondents in their reply have stated that the applicants were employed for a short duration in the office of the Chief Accounts Officer and after their work was over, their services were dispensed with. In the rejoinder filed by the applicants, it has been stated that the respondents had while dispensing with the services of the applicants engaged four new persons.

3. I have heard the counsel on both sides. Sh. M.M.Sudan, learned counsel for the respondents, submits that an additional affidavit has been filed stating that the four persons mentioned in the rejoinder were <sup>not</sup> ~~not~~ engaged in the office of the Chief Accounts Officer where the applicants were earlier working. These persons, according to the respondents, were engaged for a short duration and the services of these persons were also dispensed with.

4. In view of the above situation, this OA is disposed of with a direction to the respondents that in case work is available and the respondents propose to engage any casual labourer under Area Manager (telecom), they will consider the applicants and give them due preference on the basis of their seniority and earlier engagement. In respect of Sh. Anil Kumar, since it appears that he had worked in Group-D from 26.12.95 to 12.12.96, the respondents will also consider his case for grant of temporary status in accordance with the Scheme.

  
(R.K.Aboja)  
Member (A)

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